ITR-6

INDIAN INCOME TAX RETURN

(Including Fringe Benefit Tax Return)

[For Companies other than companies claiming exemption under section 11] (Please see rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

Assessment Year

Part .	A-GEI	GENERAL																	
	Name	2											PAN	I					
	Is the	re any change in the compan	y's name? If	yes, plea	se fu	ırnish	the ol	d nam	ie			I	J	I			_ I	I	
ON																			
IAT	Flat/D	Ooor/Block No	Name Of Pro	emises/B	Build	ing/Vi	llage						Date	of i	inco	pora	tion	DD/M	M/YYYY)
JRIV															/			/	
NF(Road/	Street/Post Office	Area/Localit	v									If a	don	nesti	c con	ากลูกง	7	
AL.	110114		11100, 200011	J									If a domestic company (Tick) ☑					╽┕	
PERSONAL INFORMATION	Т	/C:t-/D:-ti-t	Ctata					D:	J.,				TC -	1-	1:				
PER	TOWIL	/City/District	State					Pin co	ue	ı	1 1					ompa ate o			
													writ	e 7 (as d	efine	d in		ΙЦ
	Email	Address			(S	ГД сос	de)-Ph	one N	umb	er			secti Act)		9 01 t	he Co	ompa	ny	
													ĺ						
	Design	nation of Assessing Officer		Area C	ode	AO	Type	Ran	ige C	ode	AO	No	Retu			•	Inc tax	ome-	
CS													(Ente			1		nge	
TAT													[Plea			ıber	Benefits		
S													9(i)]						
FILING STATUS	Whetl	ther original or Revised return? (Tick) 🗹 🔲 Original 🔲 Revised																	
Ξ.		ed, then enter Receipt No and Do	te of filing orig	inal													1	/	
	return	(DD/MM/YYYY)																	
	Reside	ential Status (Tick) 🗹	□ Re	sident			Non-	Reside	ent										
	In the	case of non-resident, is ther	e a permanen	t establi	shm	ent (P	E) in I	ndia (Tick)			Yes						No	
	Whetl	her this return is being filed	by a represen	tative as	ssess	ee? (Ti	ck) 🗹		Yes						No				
	If yes,	please furnish following inf	ormation -																
	(a)	Name of the representative	:																
	(b)	Address of the representati	ive																
	(c)	Permanent Account Numb	er (PAN) of t	he repre	esent	ative													
Z	Are y	ou liable to maintain accour	its as per sect	ion 44A	A?	(Tick)	Ø	□ Y	es			No)						
AUDIT INFORMATION	Are ye	ou liable for audit under sec	tion 44AB?	(Tick)	Ø		Yes	[□ !	No,	If	es,	furni	sh f	ollov	ving i	nfor	matio	n-
ORIV	(a)	Name of the auditor signin	g the tax audi	t report															
INF	(b)	Membership no. of the aud	litor																
DIT	(c)	Name of the auditor (propi	rietorship/ fir	m)															
PΩ	(d)	Permanent Account Numb	er (PAN) of	the prop	rieto	orship	/ firm												
	(e)	Date of audit report.																	
For Off	ice Use	Only											For	Offi	ice Us	se Onl	ly		
													Rec	eipt l	No				
													Dat	e					
													Cac	l and	Sia.	atuma	of roc	oinin a	official
													seai	una	sign	aiure (oj rece	eiving (gjiciai

S	Nature of company (write 1 if holding company, write 2 if a subsidiary company, write 3 if both, write 4 if any other)										
HOLDING STATUS	If subsidi	ary company, mention the na	ame, address and PAN of	the holding company							
ногы	If holding	company, mention the nam	e, address and PAN of th	e subsidiary companies							
Z	In case of	amalgamating company, wr	ite the name of amalgam	ated company							
BUSINESS ORGANISATION	In case of	amalgamated company, wr	ite the name of amalgam	ating company							
SINESS ORC	In the cas	In the case of demerged company, write the name of resulting company									
BOS	In a case										
				ncipal officer(s) who have held the of							
	S.No.	Name	Designation	Residential Address	PAN						
SNO											
ERSC											
KEY PERSONS											
K											
	Particula previous		 ficial owners of shares ho	 ding not less than 10% of the voting	power at any time of the						
Z	S.No.	Name and Address		Percentage of shares held	PAN						
SHAREHOLDERS INFORMATION											
RM.											
INFC											
ERS											
OLDI											
EH(
HAF											
S											
				·							
SLI	Nature of	company		- A/A/1	(Tick) ☑						
E OF AND	1	-	-	n 2(36A) of the Income-tax Act Act	☐ Yes ☐ No						
NATURE OF IPANY AND BUSINESS	2	Are you a company owned			☐ Yes ☐ No						
NATURE OF COMPANY AND ITS BUSINESS	3	Are you a company in whic singly or taken together) by	h not less than forty percy the Government or the l	ent of the shares are held (whether Reserve Bank of India or a	☐ Yes ☐ No						
ٽ ت		103 110									

								1		
	4			are you a banking company as defi degulation Act,1949	ned in clause (c) (of se	ction 5 of the Banking		☐ Yes	No
	5		A	are you a scheduled Bank being a bank of India Act	oank included in t	the S	econd Schedule to the Rese	rve	□ Yes	No
	6		(e	are you a company registered with established under sub-section (1) o evelopment Authority Act, 1999).	Insurance Regul f section 3 of the	lator Insu	y and Development Authori rance Regulatory and	ty	□ Yes	No
	7			re you a company being a non-ba	nking Financial I	Instit	tution		☐ Yes	No
	N:	atur	of bu	usiness or profession, if more than	one business or n	rofe	ssion indicate the three mai	ı acti		
				Code						
		S.No	•	[Please see instruction No.9(ii)]			Description			
		(i)								
		(1)								
		(ii)		_						
		(iii)								
Part	A _F	RS		BALANCE SHEET AS ON 3	1 ST DAV OF M	AR	СН. 2009			
1			rehold	ler's fund	DATI OF IVE	7 111	2009			
		1	1	e capital						
			1	Authorised		ai				
				Issued, Subscribed and Paid up:		aii				
				Share application money		aiii				
				Total (aii + aiii)	L			aiv		
		b	1	rves and Surplus						
				Revaluation Reserve		bi				
			ii	Capital Reserve		bii				
			iii	Capital Redemption Reserve		biii				
			iv	Securities Premium Account		biv				
			v	Debentures Redemption reserve		bv				
			vi	Statutory Reserve		bvi				
S			vii	General Reserve		bvii				
			viii	Profit and loss account		bviii				
FF			ix	Total (bi + bii + biii + biv + bv + b	ovi + bvii + bviii)))		bix		
S O		c	total	Shareholders fund (aiv + bix)				1c		
SOURCES OF FUNDS	2	Loa	n func	ds						
OOL		a	Secui	red loans						
Š			i	Debentures		ai				
			ii	Foreign Currency Loans		aii				
			iii	Rupee Loans	T.					
				A From Banks		iiiA				
				B From others		iiiB				
				C Total (iiiA + iiiB)		iiiC				
			iv	Total (ai + aii + iiiC)				aiv		
		b	1	cured loans (including deposits)						
			i	Long Term		1				
				A From Banks		iA				
				B From others		iB				
				C Total (iA + iB)		iC				

iiA

Short Term
A From Banks

		i	Current liabilities			
			A Sundry Creditors	iA		
			B Liability for Leased Assets	iB		
			C Unpaid Dividend	iC		
			D Unpaid Matured debentures	iD		
			E Unpaid Call Money	iE		
			F Interest Accrued on above	iF		
			G Interest accrued but not due on loans	iG		
			H Total ($iA + iB + iC + iD + iE + iF + iG$)	•	iH	
		ii	Provisions			
			A Provision for Income Tax	iiA		
			B Provision for Fringe Benefit Tax	iiB		
			C Provision for Wealth Tax	iiC		
			Provision for Leave encashment/Superannuation/Gratuity	iiD		
			E Other Provisions	iiE		
			F Proposed Dividend	iiF		
			G Tax on Dividend	iiG		
			H Total (iiA + iiB + iiC + iiD + iiE + iiF + iiG)		iiH	
		iii	Total (iH + iiH)		diii	
	e	Net c	urrent assets (3c – diii)		3e	
4	a	Misc	ellaneous expenditure not written off or adjusted	4a		
	b	Defe	rred tax asset	4b		
	c	Profi	t and loss account/ accumulated balance	4c		
	d	Total	(4a+4b+4c)		4d	
5	Tota	l. apr	olication of funds (1e + 2c + 3e +4d)		5	

Part A-P& L Profit and Loss Account for the previous year 2008-09 (fill items 1 to 50 in a case where regular books of account

(fill items 1 to 50 in a case where regular books of accounts are maintained, otherwise fill item 51)

Sales/ Gross receipts of business or profession
(Net of returns and refunds and duty or tax, if any)

Duties, taxes and cess, received or receivable, in respect of goods and services sold or supplied

a Union Excise duties

2a

	b	Service tax	2b	
	c	VAT/ Sales tax	2c	
	d	Any other duty, tax and cess	2d	
	e	Total of duties, taxes and cess, received or receivable(2a	+2b+2c+2d)	2e
3	Oth	er income		
	a	Rent	3a	
	b	Commission	3b	
	c	Dividend	3c	
	d	Interest	3d	
	e	Profit on sale of fixed assets	3e	
	f	Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	3f	
	g	Profit on sale of other investment	3g	
	h	Profit on account of currency fluctuation	3h	
	i	Agriculture income	3i	

3j

3k

4

CREDITS TO PROFIT AND LOSS ACCOUNT

Any other income

Closing Stock

Total of other income [(a)to(j)]

Totals of credits to profit and loss account (1+2e+3k+4)

6	Ope	ening Stock		6	
7		chases (net of refunds and duty or tax, if any)		7	
8	_	ies and taxes, paid or payable, in respect of goods and ser	vices purchased		
	a	Custom duty	8a		
	b	Counter vailing duty	8b		
	c	Special additional duty	8c	1	
	d	Union excise duty	8d	-	
	e	Service tax	8e	-	
	f	VAT/ Sales tax	8f	-	
		Any other tax, paid or payable	8g	1	
	g h	Total (8a+8b+8c+8d+8e+8f+8g)	og	8h	
9		ight		9	
-	_			10	
10		sumption of stores and spare parts			
11	-	ver and fuel		11	
12	+			12	
13		pairs to building		13	
14	<u> </u>	pairs to machinery		14	
15		npensation to employees	I I		
	a	Salaries and wages	15a	_	
ACCOON	b	Bonus	15b	4	
	С	Reimbursement of medical expenses	15c	_	
	d	Leave encashment	15d	_	
	e	Leave travel benefits	15e	_	
ANA	f	Contribution to approved superannuation fund	15f	_	
5	g	Contribution to recognised provident fund	15g	_	
rkofii	h	Contribution to recognised gratuity fund	15h	_	
	i				
	Any other benefit to employees in respect of which an expenditure has been incurred		15j		
EDITS	k	Fringe benefit tax paid or payable	15k		
E	l	Total compensation to employees (15a+15b+15c+15d+15	5e+15f+15g+15h+15i+15j+15k)	151	
16	Ins	urance			
	a	Medical Insurance	16a		
	b	Life Insurance	16b		
	c	Keyman's Insurance	16c		
	d	Other Insurance including factory, office, car, goods, etc.	16d		
	e	Total expenditure on insurance (16a+16b+16c+16d)		16e	
17	_	rkmen and staff welfare expenses		17	
18	Ent	ertainment		18	
19	Hos	pitality		19	
20	Cor	nference		20	
21	21 Sales promotion including publicity (other than advertisement)			21	
22	22 Advertisement			22	
23	Cor	nmission		23	
24	Hot	el, boarding and Lodging		24	
25	Tra	veling expenses including foreign traveling		25	
26	Cor	veyance expenses		26	
27	Tele	ephone expenses		27	
28	Gue	est House expenses		28	

	29	Club expenses		29			
	30	Festival celebration expenses			30		
	31	Scholarship			31		
	32	Gift			32		
	33	Donation			33		
	34	Rates and taxes, paid or payable to Government or any local	body	(excluding taxes on			
		income)	٠,				
		a Union excise duty	34a				
		b Service tax	34b				
		c VAT/ Sales tax	34c				
		d Cess	34d				
		e Any other rate, tax, duty or cess incl STT	34e				
		f Total rates and taxes paid or payable (34a+34b+34c+34d	1+346	e)	34f		
	35	Audit fee			35		
	36	Other expenses			36		
	37	Bad debts			37		
	38	Provision for bad and doubtful debts		38			
	39	Other provisions			39		
	40	Profit before interest, depreciation and taxes [5 - (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 3	40				
	41	Interest			41		
	42	Depreciation		42			
	43	Profit before taxes (39-40-41)		43			
Ş	44	Provision for current tax		44			
AND APPROPRIATIONS	45	5 Provision for Fringe benefit Tax					
SIA7	46	Provision for Deferred Tax and deferred liability			46		
OPF	47	Profit after tax (43 – 44 – 45 – 46)			47		
PPR	48	Balance brought forward from previous year			48		
D A	49	Amount available for appropriation (48 + 48)			49		
AN	50	Appropriations					
TAX,		a Transfer to reserves and surplus	50a				
~		b Proposed dividend/ Interim dividend	50b				
IS F		c Tax on dividend/ Tax on dividend for earlier years	50c				
OIS		d Any other appropriation	50d				
PROVISIONS FOI		e Total (50a + 50b + 50c + 50d)			50e		
PR(51	Balance carried to balance sheet (49 – 50e)			51		
	01	parameter curried to business sneet (15 250)					
art 1	A- O	Other Information (optional in a case not liab.	le for	audit under section 44AB)			
	1	Method of accounting employed in the previous year (Tick) ✓	_	☐ mercantile	Ос	ash	
	2	Is there any change in method of accounting (Tick)	Z	☐ Yes	□ n	No	
Z	3	Effect on the profit because of deviation, if any, in the method	of a	ccounting employed in the	3		
]	previous year from accounting standards prescribed under sec			3		
MA	4	Method of valuation of closing stock employed in the previous	year	•		ı	
OTHER INFORMATION		a Raw Material (if at cost or market rates whichever is less	writ	e 1, if at cost write 2, if at ma	rket	rate write 3)	
		b Finished goods (if at cost or market rates whichever is les	s wri	te 1, if at cost write 2, if at m	arke	t rate write 3)	
		c Is there any change in stock valuation method (Tick) ☑		l Yes			
OL	ſ	d Effect on the profit or loss because of deviation, if any, fro	m th	ne method of valuation	4d		
-	5 ,	prescribed under section 145A Amounts not credited to the profit and loss account, being -					
- 1	-	F					

5a

a the items falling within the scope of section 28

		·		T	
		the proforma credits, drawbacks, refund of duty of			
		customs or excise or service tax, or refund of sales tax			
		or value added tax, where such credits, drawbacks or	5b		
		refunds are admitted as due by the authorities concerned			
	С	escalation claims accepted during the previous year	5c		
		any other item of income	5d		
	e	capital receipt, if any	5e		
	f	Total of amounts not credited to profit and loss accou	ınt (5	6a+5b+5c+5d+5e)	5f
6	Amo	ounts debited to the profit and loss account, to the exte	nt di	sallowable under section 36:-	
	a	Premium paid for insurance against risk of damage			
		or destruction of stocks or store	6a		
		Premium paid for insurance on the health of	(h		
		employees	6b		
		Any sum paid to an employee as bonus or	_		
		commission for services rendered, where such sum was otherwise payable to him as profits or dividend.	6c		
		Any amount of interest paid in respect of borrowed			
		capital	6d		
		Amount of discount on a zero-coupon bond	6e		
		Amount of contributions to a recognised provident	oc		
		fund	6f		
		Amount of contributions to an approved	_		
		superannuation fund	6g		
		Amount of contributions to an approved gratuity	6h		
		fund	OII		
	i	Amount of contributions to any other fund	6i		
	j	Amount of bad and doubtful debts	6 j		
	k	Provision for bad and doubtful debts	6k		
		Amount transferred to any special reserve			
			6l		
		Expenditure for the purposes of promoting family	6m		
		planning amongst employees Any sum received from employees as contribution to			
		any provident fund or superannuation fund or any			
		fund set up under ESI Act or any other fund for the	6n		
		welfare of employees to the extent credited to the			
		employees account on or before the due date			
	0	Any other disallowance	60		
	p	Total amount disallowable under section 36 (total of 6	a to	60)	6р
7	Amo	ounts debited to the profit and loss account, to the exte	nt di	sallowable under section 37	
	a	Expenditure of personal nature;	7a		
		Expenditure on advertisement in any souvenir,			
		brochure, tract, pamphlet or the like, published by a	7b		
		political party;			
		Expenditure by way of penalty or fine for violation of any law for the time being in force;	7c		
		Any other penalty or fine;	7d		
		Expenditure incurred for any purpose which is an	/d		
		Expenditure incurred for any purpose which is an offence or which is prohibited by law;	7e		
		Amount of any liability of a contingent nature	7f		
		Amount of expenditure in relation to income which			
	g	does not form part of total income	7g		
	h	Any other amount not allowable under section 37	7h		
L	i	Total amount disallowable under section 37(total of 7s		*	7i
8	A.	Amounts debited to the profit and loss account, to the	exte	nt disallowable under section 40	
		Amount disallowable under section 40 (a)(i),			
		40(a)(ia) and 40(a)(iii) on account of non-	Aa		
		compliance with the provisions of Chapter XVII-B			
		A	41		
			Ab		
1		Amount of tax or rate levied or assessed on the basis of profits	Ac		
1		A	A -3		
1	1	d Amount paid as wealth tax	Ad		

		Amount of interest, salary, bonus, commission	Ae	
		or remuneration paid to any partner or member f Any other disallowance	Af	
		g Total amount disallowable under section 40(total of		8Ag
		Any amount disallowed under section 40 in any preceding	,	8B
	В.	during the previous year		ОБ
9	Amo	unts debited to the profit and loss account, to the exten	t disallowable under section 40A	
		Amounts paid to persons specified in section 40A(2)(b)	9a	
	b	Amount paid otherwise than by account payee		
		cheque or account payee bank draft under section 40(3) – 100% disallowable	9b	
			9c	
		any sum paid by the assessee as an employer for		
		setting up or as contribution to any fund, trust,	9d	
		company, AOP, or BOI or society or any other	7 u	
		institution; Any other disallowance	9e	
		Total amount disallowable under section 40A	76	9f
10	_	amount disallowed under section 43B in any preceding	provious year but allowable during	
10		orevious year	previous year but anowable during	
	a	Any sum in the nature of tay duty cass or fee under	10a	
	b	Any sum payable by way of contribution to any		
			10b	
		fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or		
		commission for services rendered	10c	
		Any sum payable as interest on any loan or		
		borrowing from any public financial institution or a State financial corporation or a State Industrial	10d	
		investment corporation		
		Any sum payable as interest on any loan or	10e	
		borrowing from any scheduled bank	10f	
		Total amount allowable under section 43B (total of 10a		10g
11		amount debited to profit and loss account of the previo	·	105
••		on 43B:-	us year but disanowable under	
		Any sum in the nature of tax, duty, cess or fee under any law	11a	
		Any sum payable by way of contribution to any		
		provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b	
		Any sum navable to an employee as honus or		
		commission for services rendered	11c	
		Any sum payable as interest on any loan or borrowing from any public financial institution or a		
		State financial corporation or a State Industrial	11d	
		investment corporation		
		Any sum payable as interest on any loan or borrowing from any scheduled bank	11e	
			11f	
	g	Total amount disallowable under Section 43B(total of 1		11g
12	_	ount of credit outstanding in the accounts in respect of		
			12a	
			12b	
		77.4.57	12c	
		Total amount outstanding (total of 12a to 12d)	12d	12e
12		<u> </u>	D 221 D 221 C	13
		ounts deemed to be profits and gains under section 33AI	B or 33ABA or 33AC	
	-	amount of profit chargeable to tax under section 41		14
15		ount of income or expenditure of prior period credited o unt (net)	or debited to the profit and loss	15

art	art A – QD Quantitative details (optional in a case not liable for audit under section 44AB)									
	(a)	In tl	e case of a trading concern							
		1	Opening stock	1						
		2	Purchase during the previous year	2						
		3	Sales during the previous year	3						
		4	Closing stock	4						
		5	Shortage/ excess, if any	5						
	(b)	In tl	e case of a manufacturing concern							
		6	Raw materials							
S			a Opening stock	6a						
TAI			b Purchases during the previous year	6b						
DE			c Consumption during the previous year	6c						
QUANTITATY DETAILS			d Sales during the previous year	6d						
III			e Closing stock	6e						
AN			f Yield finished products	6f						
O			g Percentage of yield	6g						
			h Shortage/ excess, if any	6h						
		7	Finished products/ By-products							
			a opening stock	7a						
			b purchase during the previous year	7b						
			c quantity manufactured during the previous year	7c						
			d sales during the previous year	7d						
			e closing stock	7e						
			f shortage/ excess, if any	7 f						

rt B - TI	Computation of total income				
1 Income from	house property (4c of Schedule-HP) (enter nil i	if loss)		1	
2 Profits and g	ains from business or profession				
	nd gains from business other than speculative s (A37 of Schedule-BP)	2i			
Schedule	nd gains from speculative business (B41 of e-BP) (enter nil if loss)	2ii			
iii Total (2	i + 2ii)			2iii	
3 Capital gains	S				
a Short te	rm				
i Sho	ort-term (under section 111A) (A7 of Schedule-	3ai			
ii Sho	ort-term (others) (A8 of Schedule-CG)	3aii			
iii Tot	tal short-term (3ai + 3aii)	3aiii			
b Long-te	rm (B6 of Schedule-CG) (enter nil if loss)	3b			
c Total ca	pital gains (3aiii + 3b) (take the figure adjusted	to Schedul	e CYLA)	3c	
4 Income from	other sources				
a from soo of Sched	8 (.	4a			
if loss)	vning race horses (4c of Schedule OS) (enter nil	4b			
c Total (a	+ b)			4c	
5 Total (1 + 2c	+ 3c +4c)			5	
6 Losses of cur	rent year to be set off against 5 (total of 2vi,3vi	and 4vi of	Schedule CYLA)	6	
7 Balance after	r set off current year losses (5 – 6)		7		
8 Brought forv	ward losses to be set off against 7 (total of 2vi, 3	vi and 4vi	of Schedule BFLA)	8	

9 (Gross Total income (7 – 8) (also 5vii of Schedule BFLA)	9	
10 Γ	Deductions under Chapter VI-A (l of Schedule VIA)	10	
11]	Total income (9 – 10)	11	
12 N	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)	12	
13 '	Aggregate income' (11 + 12)	13	
14 I	Losses of current year to be carried forward (total of xi of Schedule CFL)	14	
15 I	Deemed total income under section 115JB (6 of Schedule MAT)	15	

art	B - 1	ттт	Computation of tax liability on total income				
			Payable on deemed total Income under section 115JB (7 of S	Schedule MAT)	1	
=	2	Tax	payable on total income in item 11 of Part B-TI				
•		a	Tax at normal rates	2a			
		b	Tax at special rates (11 of Schedule-SI)	2b			
		c	Tax Payable on Total Income in item 11 of Part B-TI (2a + 2	2b)	2c	
-	3	Gro	ss tax payable (enter higher of 2c and 1)			3	
¥	4		dit under section 115JAA of tax paid in earlier years (if	2c is	more than 1)	4	
ПП	5	(/ c Tax	of Schedule MATC) payable after credit under section 115JAA [(3 – 4)]			5	
IAB			charge on 5			6	
XL			cation cess, including secondary and higher education of	ess o	n (5+6)	7	
F TA			ss tax liability (5+6+7)		()	8	
COMPUTATION OF TAX LIABILITY			relief				
TIO		a	Section 90	9a			
JTA		b	Section 91	9b			
MPI		c	Total (9a + 9b)			9c	
00	10	Net	tax liability (8 – 9c)			10	
=	11	Inte	rest payable				
•		a	For default in furnishing the return (section 234A)	11a			
		b	For default in payment of advance tax (section 234B)	11b			
		c	For deferment of advance tax (section 234C)	11c			
		d	Total Interest Payable (11a+11b+11c)			11d	
-	12	Agg	regate liability (10 + 11d)			12	
	13	Tax	es Paid				
		a	Advance Tax (from Schedule-IT)	13a			
<u>e</u>			TDS (column 7 of Schedule-TDS2)	13b			
PA			TCS (column 7 of Schedule-TCS)	13c			
CAXES PAID			Self Assessment Tax (from Schedule-IT)	13d			
TA			Total Taxes Paid (13a+13b+13c + 13d)	13e			
	14 Amount payable (Enter if 12 is greater than 13e, else enter 0) 15 Refund(If 13e is greater than 12), also give the bank account details in Schedule-BA						
	15	Refu	and(If 13e is greater than 12), also give the bank account details	in Sc	hedule-BA	15	

PART-C

Part-C		Computation of Fringe Benefits and fringe	benei	it tax		
1	Valu	ue of fringe benefits				
E E	a	for first quarter	1a			
FRI	b	for second quarter	1b			
OF FRINGE D FRINGE	c	for third quarter	1c			
N	d	for fourth quarter	1d			
CATIC SITS.	e	Total fringe benefits (1a + 1b + 1c + 1d) (also 24 iv of	Sched	lule-FB)	1e	
SENEFI BENEFI	Frin	ge benefit tax payable [30% of 1e]			2	
SOMP	Sur	charge on 2			3	
4	Edu	cation Cess including secondary and higher education	cess o	on (2 + 3)	4	

					11.1.1	1:4 (2		4																		
5		Tota	al fringe	benefit ta	x madi	mty (2	+ 3 +	4)											5							
6		Inte	rest pay	ble																						
-		9	For def	ult in pay	ment	of adv	ance 1	tav			6a								-							
		a		115WJ (3		or auv	ance	ıax			0															
		b		ult in fur		g of th	e retu	ırn (se	ction		6b															
			115WK)				`																		
		c	Total in	terest pay	able														6c							
-	7	Agg	regate li	bility (5	+ 6c)														7							
-	8	Tax	es paid																							
H				. C 1	6*4	1 - / C	C 1	1 1	TDT\		ο.	ı							_							
				fringe b					FBI)		8a															
		b	On self-	assessmer	it (froi	n Sche	dule-F	FBT)			8b															
		С	Total Ta	xes Paid	(8a + 3)	8b)													8c							
	9	Tax	Payable	(Enter if 7	is grea	ter than	8c, el	se ente	r 0).										9							
10	0	Refi	and (enter	If 8c is gre	eater th	an 7 e	lse ente	or 0) als	so give t	he har	nk aca	count d	etails i	in Sc	hedul	o-RA			10							
		11011	ana (cinci	1,00 15 g/			se ente	, 0) un	,o give i	ne oun			ciuiis i						10							
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solemi				the best			edge a	nd bel	ief, the	infor						and 1	the s	ched	lules	ther	eto is	con	rect a	ınd c		
				l income/																						
				in respect																						r 200
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Place								Date							Sign 1	nere	7									
Sched	ule	BA		In case of	f refur	ıd, ple	ase fu	rnish t	the foll	owing	g info	ormati	on in	resp	ect o	f ba	nk a	ccou	ınt in	wh	ich r	efun	d is	to b	e crec	lited
	1	Ente	er vour h	ank accou	ınt nu	mber	manda	torv in	case of	refun	(d)															
-				your refu								ctly in	to voi	ır h	ank a	ccor	ınt?	(tick	as an	nlice	ible 6	/ 才\	l	l		
-				ial details					- ucpo	sittu	unc	cuy iii	to you	11 10	ank a	ccot		(iick	us up	piici	ivie <u>n</u>	<u> </u>				
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IV.	пс	CR C	ode																	^	avin	σs		ш	Cur	rent
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ched	ule	HP	П	etails of I	ncom	e from	Hous	e Pror	perty ()	Please					ck as	арри	cabie	<u> (124)</u>		~	, a v i ii	5 ~				
ched	ule			etails of I	ncom	e from	Hous	e Proj			e refe				ck as					_ ~			Code			
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					ncom	e from	Hous	e Proj	Town	/ City	e refe	r instr			ck as	6	State	2)			F	PIN (Code			
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	1	Add (Tick a b c d	Annual if let out The am Tax pai	et out letable va for part o ount of re l to local b + 1c)	lue/ re f the ye nt whi	ent rec ear)	eived	or rec	Town Name	/ City	enant ther if	r instr	uction	is)		<u> </u>	State	of	Tenai		F	PIN (
	1	Add (Tick a b c d e	Annual if let out The am Tax pai	et out letable va for part of ount of re l to local b + 1c) (1a - 1d)	lue/ re f the ye nt whi	ent rec ear)	eived	or rec	Town Name	/ City	enant ther if	r instr	uction	is)		<u> </u>	State	of	Tenai 1a		F	PIN (Code			
	1	Add (Tick) a b c d e f	Annual if let out The am Tax pai Total (1 Balance 30% of	et out letable va for part of ount of re l to local b + 1c) (1a - 1d)	lue/ ref the year	ent rec ear) ich can rities	eived anot b	or rec e reali	Town Name	/ City	enant ther if the lace of the	r instr	uction	is)		<u> </u>	State	of	Tenai 1a		F	PIN (
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	1	Add (Tick a b c d e f g h	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1	et out letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable o	lue/ rof the your white author	ent rec ear) ich can rities	eived anot b	or rec e reali	Town Name	/ City	referenant ther if 1b 1c 1d	r instr	uction	is)		<u> </u>	State	of	Tenar		F	PIN (
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	1	Add (Tick a b c d e f g h i	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1 Income	letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable o f + 1g) from hou	lue/ rof the your white author	ent rec ear) ich can rities	eived anot b	or rec e reali	Name eivable zed	/ City	her if 1b 1c 1d	r instr	uction	is)		l l ee ye	PAN ar, la	of T	Tenai		pption	PIN (,		
SE PROPERTY	1	Add (Tick a b c d e f g h i	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1 Income	et out letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2	lue/ ref the year white author	ent rec ear) ich can rities	eived anot b	or rec e reali	Name eivable zed	/ City of Te	her if Ib Ic Id	t let ou	uction	is)		la l	PAN aar, la	of T	Tenai	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1 Income	letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable o f + 1g) from hou	lue/ ref the year white author	ent rec ear) ich can rities	eived anot b	or rec e reali	Name eivable zed	/ City of Te	her if Ib Ic Id	t let ou	uction	is)		la l	PAN aar, la	of T	Tenai	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1 Income	et out letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2	lue/ ref the year white author	ent rec ear) ich can rities	eived anot b	or rec e reali	Name eivable zed	/ City of Te	her if Ib Ic Id	t let ou	uction	is)		la l	PAN aar, la	of T	Tenai	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i Addd	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1 Income	et out letable va for part of ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2	lue/ ref the year white author	ent recear) ich car rities rowed	eived anot be capita	or rec e reali al	Name eivable zed Town	/ City of Te	her if Ib Ic Id	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenar	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1 Income ress of p	et out letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2	lue/ ref the year the	ent recear) ich car rities rowed perty	eived anot be capita	or rec e reali al	Name eivable zed Town	/ City of Te	her if Ib Ic Id	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenai	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i Addd	Annual if let out The am Tax pai Total (1 Balance 30% of Interest Total (1 Income ress of p	et out letable va for part of ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2 letable va	lue/ ref the your white author on bor see pro	ent recear) ent recear)	eived anot be capita	or rec e reali al - 1h)	Name eivable Name eivable	/ City of Te	her if Ib Ic Id	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenar	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i Addd	Annual if let out The am Tax pair Total (1 Balance 30% of Interest Total (1 Income let so f p	et out letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2 et out letable va for part o	lue/ ref the yent white authors on borse pro	ent recear) ich car rities rowed perty	eived anot be capita	or rec e reali al - 1h)	Name eivable Name eivable	/ City of Te	her if	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenar	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i Add (Tick a b c	Annual if let out The am Tax pair Total (1 Balance 30% of Interest Total (1 Income let so f p	letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2 et out letable va for part o ount of re l to local	lue/ ref the yent white authors on borse pro	ent recear) ich car rities rowed perty	eived anot be capita	or rec e reali al - 1h)	Name eivable Name eivable	/ City of Te	ther if It I	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenar	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i Addd (Tick a b c d	Annual if let out The am Total (1 Balance 30% of Interest Total (1 Income ress of p Annual if let out The am Tax pai	letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2 et out letable va for part o ount of re l to local	lue/ ref the yent white authors on borse pro	ent recear) ich car rities rowed perty	eived anot be capita	or rec e reali al - 1h)	Name eivable Name eivable	/ City of Te	enant Ib Ic Id If Ig enant her if 2b 2c	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenar	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i Addd (Tick a b c d e	Annual if let out The am Total (1 Balance 30% of Interest Total (1 Income ress of p Annual if let out The am Tax pai	et out letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2 et out letable va for part o ount of re l to local b + 2c) (2a - 2d)	lue/ ref the yent white authors on borse pro	ent recear) ich car rities rowed perty	eived anot be capita	or rec e reali al - 1h)	Name eivable Name eivable	/ City of Te	enant Ib Ic Id If Ig enant her if 2b 2c	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenar	nt (o	F	PIN (,		
	1	Add (Tick a b c d e f g h i Addd (Tick a b c d e f f	Annual if let out The amore Total (1 Income ress of part out The amore Total (2 Balance 30% of Total (2 Balance 30% of Total (2 Balance 30% of	et out letable va for part o ount of re l to local b + 1c) (1a - 1d) le payable of f + 1g) from hou roperty 2 et out letable va for part o ount of re l to local b + 2c) (2a - 2d)	lue/ ref the year the	ent recear) ich car rities rowed perty	capita	or recelulation or recelulation	Name eivable Name eivable	/ City of Te	her if Ib Ic Id If Ig Penant Learning	t let ou	t for w	vhole	e of th	la l	PAN ar, le	of T	Tenar	nt (o	F	PIN (,		

		i	Income from house property 2 (2e – 2h)					2i							_
				Town/ City			State	1		PΙ	N Co	de			
	3			•							l	1	1 1	ĺ	l
		(Tick)	☑ if let out □	Name of Te	nant		PAN of T	Гenan	ıt (op	tiona	ıl)				
														\neg	_
					··· :c	1-44-616-41	1								
			Annual letable value/ rent received or received if let out for part of the year)	vable (nigh	eriji	iei oui jor whoie oj ine ye	ar, iowei	3a							
			The amount of rent which cannot be realize	-d	3b										
		\vdash	Tax paid to local authorities	- u	3c			-							
			Total (3b + 3c)		3d										
			Balance (3a – 3d)					3e							
		_	30% of 3e		3f			100							
			Interest payable on borrowed capital		3g			1							
		_	Total (3f + 3g)		-8			3h							_
		_	Income from house property 3 (3e – 3h)					3i							_
	4		ne under the head "Income from house pro	norty"				31							
	-		Rent of earlier years realized under section					4a							
			Arrears of rent received during the year un		25D	often deducting 200/		4a 4b							_
		_	Total (4a + 4b + 1i + 2i + 3i)	ider section	1 23D	after deducting 50%									
		С	10tai (4a + 40 + 11 + 21 + 31)					4c							
che	dule	BP	Computation of income from bus	iness or pr	ofess	sion									
			business or profession other than speculat												
			Profit before tax as per profit and loss according			item 52d of Part A-P&	L)	1							
			Net profit or loss from speculative business		2										
			in 1												
		3	Income/ receipts credited to profit and loss	account	3										
			considered under other heads of income												
		4	Profit or loss included in 1, which is referre	d to in	4										
			section 44AD/44AE/44AF/44B/44BB/44BBA												
			44D/44DA Chapter-XII-G/ First Schedule o	of Income-											
			tax Act	C . 1 1 1 1	. 1)	1.1.1.1		-							
		5	Income credited to Profit and Loss account	(included	in 1) 5a	wnich is exempt		-							
			a share of income from firm(s) b Share of income from AOP/BOI					-							
					5b			_							
NO			c Any other exempt income		5c			_							
ESSION			d Total exempt income		5d										
			Balance (1-2-3-4-5d)	1	-			6						_	_
PROF			Expenses debited to profit and loss account considered under other heads of income		7										
R P															
OR			Expenses debited to profit and loss account	which	8										
SSE			relate to exempt income		9			-							
Z			Total (7 + 8)		9			10							
BUS			Adjusted profit or loss (6+9) Depreciation debited to profit and loss acco	unt in alu d	od :	10		10							
[W					eu m	10		11							
INCOME FROM BUSINESS		14	Depreciation allowable under Income-tax A i Depreciation allowable under section 3		12i										
EF			(column 6 of Schedule-DEP)	2(1)(II)	141										
OM			ii Depreciation allowable under section 3	32(1)(i)	12ii										
Š			(Make your own computation refer Appea												
-			IT Rules)												
			iii Total (12i + 12ii)					12iii							
		13	Profit or loss after adjustment for deprecia	tion (10 +1	1 - 1	2iii)		13							
			Amounts debited to the profit and loss acco												
			extent disallowable under section 36 (6p of 1												
			Amounts debited to the profit and loss acco		15										
			extent disallowable under section 37 (7i of P												
			Amounts debited to the profit and loss acco		16										
			extent disallowable under section 40 (8Ag o		17										
			Amounts debited to the profit and loss acco extent disallowable under section 40A (9f of		17										
			extent disanowable under section 40A (9) of Any amount debited to profit and loss accor		18										
			previous year but disallowable under sectio		10										
			(11g of Part-OI)												

	į	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	19			
-		Deemed income under section 41	20			
		Deemed income under section 33AB/33ABA/35ABB/	21			
		72A/80HHD/80-IA				
	į	Any other item or items of addition under section 28 to 44DA	22			
		Any other income not included in profit and loss account/any other expense not allowable (including	23			
		income from salary, commission, bonus and interest				
		from firms in which company is a partner)				
		Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21 + 22 + 23)			24	
_		Deduction allowable under section 32(1)(iii)	25			
		Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item vii(4) of Schedule ESR) (if amount deductible under section 35 is lower than amount debited to P&L account, it will go				
		to item 23)				
		Any amount disallowed under section 40 in any	27			
		preceding previous year but allowable during the previous year(8Bof Part-OI)				
	28	Any amount disallowed under section 43B in any	28			
		preceding previous year but allowable during the				
-		previous year(10g of Part-OI) Deduction under section 35AC				
-		a Amount, if any, debited to profit and loss	29a			
		account				
		b Amount allowable as deduction	29b			
		c Excess amount allowable as deduction (29b – 29a)	29c			
		Any other amount allowable as deduction	30			
		Total (25 + 26 + 27+28 +29c +30)			31	
L		Income (13 + 24 – 31)			32	
	33	Profits and gains of business or profession deemed to		nder –		
		i Section 44AD	33i			
		ii Section 44AE	33ii			
	-	iii Section 44AF	33iii			
		iv Section 44B v Section 44BB	33iv 33v			
			33vi			
		vi Section 44BBA vii Section 44BBB	33vii			
		vii Section 44BBB	33			
			viii			
		ix Section 44DA	33ix			
		x Chapter-XII-G	33 x			
		xi First Schedule of Income-tax Act	33xi		25	
_		xii Total (33i to 33xi)			33xii	
L		Profit or loss before deduction under section 10A/10A	A/10	B/10BA (32 + 33x)	34	
ļ	35	Deductions under section-	25.	Г		
		i 10A (6 of Schedule-10A)	35i			
		ii 10AA (d of Schedule-10AA)	35ii			
		iii 10B (f of Schedule-10B)	35iii			
		iv 10BA (f of Schedule-10BA)	35iv			
F	26	v Total (35i + 35ii + 35iii + 35iv)		populativa husings (24 - 25)	35v 36	
		Net profit or loss from business or profession other th				
	İ	Net Profit or loss from business or profession after ap in 36 except in case of special business, after applying	A37			
3 (putation of income from speculative business	_			
	38	Net profit or loss from speculative business as per pro	ofit or	· loss account	38	
L						
	39	Additions in accordance with section 28 to 44DA Deductions in accordance with section 28 to 44DA			39 40	

		Profit or loss from speculative business (38+39-40)	B41	
I	C	Income chargeable under the head 'Profits and gains' (A37+B41)	C	

chedule DPM Depreciation on Plant and Machinery

1	Block of assets			Pl	ant and mach	inery		
2	Rate (%)	15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
3	Written down value on the first day of previous year							
4	Additions for a period of 180 days or more in the previous year							
5								
Z	during the previous year out of 3 or 4							
DEPRECIATION ON PLANT AND MACHINERY 8 8 8 13 13 13 13 13 13 13 14 15 15 15 15 15 15 15 15 15 15 15 15 15	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result in negative)							
W 7								
8								
\[\]	during the year out of 7							
V PLA	Amount on which depreciation at half rate to be allowed $(7-8)$ (enter 0, if result is negative)							
$\frac{5}{5}$	<u> </u>			+				
일	•							
፭ │11	Depreciation on 9 at half rate							
D∃ 12	Additional depreciation, if any, on 4							
I3	Additional depreciation, if any, on 7							
14	Total depreciation (10+11+12+13)							
15	Expenditure incurred in connection with transfer of asset/ assets							
16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

che	dule	DOA Depreciation on other asse	ets					
	1	Block of assets		Building		Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	5	10	100	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)
		Written down value on the first day of previous year						
ETS		Additions for a period of 180 days or more in the previous year						
R ASS		Consideration or other realization during the previous year out of 3 or 4						
DEPRECIATION ON OTHER ASSETS	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result in negative)						
ONO	7	Additions for a period of less than 180 days in the previous year						
CIATI		Consideration or other realizations during the year out of 7						
DEPRE	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
	10	Depreciation on 6 at full rate						
	11	Depreciation on 9 at half rate						
	12	Additional depreciation, if any, on 4						
	13	Additional depreciation, if any, on 7						
	14	Total depreciation (10+11+12+13)						

Expenditure incurred in connection with transfer of asset/ assets			
Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)			
Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)			

chedule DEP Summary of depreciation on assets

	1	Plar	nt and machinery				
		a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a			
			Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b			
			Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c			
ASSETS			Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d			
N ASS			Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e			
ON 0			Block entitled for depreciation @ 80 per cent (Schedule DPM – 14 vi)	1f			
CIATI			Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g			
PRE		h	Total depreciation on plant and machinery (1a + 1b + 1	1c +	1d+ 1e + 1f + 1g)	1h	
DE]	2	Buil	ding				
SUMMARY OF DEPRECIATION ON			Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a			
MMAI			Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b			
SUI			Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c			
		d	Total depreciation on building (2a+2b+2c)			2d	
	3	Fur	niture and fittings(Schedule DOA- 14 iv)			3	
	4	Inta	ngible assets (Schedule DOA- 14 v)			4	
	5	Ship	os (Schedule DOA- 14 vi)			5	
	6	Tota	al depreciation (1h+2d+3+4+5)			6	

chedule DCG Deemed Capital Gains on sale of depreciable assets

I	Plan	it and machinery				
		Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a			
		Block entitled for depreciation @ 30 per cent (Schedule DPM – 16ii)				
	c	Block entitled for depreciation @ 40 per cent(Schedule DPM - 16iii)	1c			
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d			
		Block entitled for depreciation @ 60 per cent (Schedule DPM – 16v)	1e			
		Block entitled for depreciation @ 80 per cent (Schedule DPM – 16vi)	1f			
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g			
	h	Total (1a +1b + 1c + 1d + 1e + 1f + 1g)			1h	
2	Buil	ding				
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a			
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b			
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c			
	d	Total (2a + 2b + 2c)			2d	
3	Furi	niture and fittings (Schedule DOA- 16iv)		1	3	

4	Intangible assets (Schedule DOA- 16v)	4	
5	Ships (Schedule DOA- 16vi)	5	
6	Total (1h+2d+3+4+5)	6	

Schedule ESR **Deduction under section 35** Expenditure of the nature Amount, if any, debited to profit and loss account Sl No Amount of deduction allowable Amount of deduction in excess of the referred to in section amount debited to profit and loss account (4) = (3) - (2)**(2)** (3) 35(1)(i) i ii 35(1)(ii) iii 35(1)(iii) iv 35(1)(iv) v 35(2AA)

chedule CG Capital Gains

vi vii 35(2AB)

total

	A	Shor	t-ter	m cap	ital gain				
					np sale				
	_								
					alue of consideration	1a			
					orth of the under taking or	1b			
				divisio		1.0			
				Snort sale	term capital gains from slump	1c			
					ction under sections 54B/54D	1d			
					ort term capital gains from slum		(1c – 1d)	1e	
	F	2			ts in case of non-resident to which	2			
	F				ts in the case of others				
			a	Full v	alue of consideration	3a			
			b Deductions under section 48						
				i	Cost of acquisition	bi			
				ii	Cost of Improvement	bii			
					Expenditure on transfer	biii			
					Total (bi + bii + biii)	biv			
			c	Balan	ce (3a – biv)	3c			
			d	Loss,	if any, to be ignored under				
2					n 94(7) or 94(8) (enter positive				
				values		2-			
CAFILAL GAINS					ction under sections 54B/54D/ 54GA	3e			
					-term capital gain (3c – 3d – 3e)	I		3f	
\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \		4			ort capital gain on depreciable as	4			
ا د	Ī				eemed to be short term capital gai	nder sections 54B/54D/54EC/	5		
	-				/ 54GA		(
	F				t term capital gain (1e + 2 +3f +4 -		1.11.7	7	
	-				n capital gain under section 111A	8			
-	D I				n capital gain other than referred	to in	section 111A (6-7)	0	
F	B				ital gain np sale				
	}	1			alue of consideration	1a			
					orth of the under taking or	1a 1b			
				divisi		10			
			c	Long	term capital gains from slump	1c			
				sale					
			d	Dedu	ction under sections 54B/54D/	1d			
			e	Net lo	ng term capital gain from slump s	sale (1c – 1d)	1e	
	ſ	2	Asse	t in ca	se of non-resident to which first p	rovis	so to section 48 applicable	2	
	Ī	3	Asse	t in th	e case of others where proviso un	der s	ection 112(1) not exercised		
			a	Full v	alue of consideration	3a			
			b	Dedu	ctions under section 48		1		
					Cost of acquisition after	bi			
L					indexation				

	ii Cost of improvement after indexation	bii				
	iii Expenditure on transfer	biii				
	iv Total (bi + bii +biii)	biv				
	c Balance (3a – biv)	3c				
	d Deduction under sections 54B/54D/ 54EC/54G/ 54GA	3d				
	e Net balance (3c – 3d)			3e		
4	Asset in the case of others where proviso	under section	112(1) exercised			
	a Full value of consideration	4a				
	b Deductions under section 48					
	i Cost of acquisition without indexation	bi				
	ii Cost of improvement without indexation	bii				
	iii Expenditure on transfer	biii		_		
	iv Total (bi + bii +biii)	biv				
	c Balance (4a – biv)	4c		_		
	d Deduction under sections 54B/54D/ 54EC/54G/ 54GA	4d				
	e Net balance			4e		
5	Amount deemed to be long term capital g 54B/54D/54EC/54ED/54G/ 54GA	ains under sec	etions	5		
6	Total long term capital gain (1e (enter nil (enter nil if loss) + 5)	if loss) + 2 + 3e	e (enter nil if loss) + 4e	B6		
Inco loss)	me chargeable under the head "CAPITAI	L GAINS" (A6	6 + B6) (enter B6 as nil, if	C		
Info	rmation about accrual/receipt of capital g	ain				
	Date Up to 15/6 16	6/6 to 15/9 (ii)	16/9 to 15/12 (iii)	1	6/12 to 15/3 (iv)	16/3 to 31/3 (y)
1	Long- term					
	+		+			

che	dule	os	Income from other sources				
	1	Inco	me other than from owning race horse(s):-				
		a	Dividends, Gross				
		b	Interest, Gross	1b			
		c	Rental income from machinery, plants, buildings, etc., Gross	1c			
		d	Others, Gross	1d			
		e	Total (1a + 1b + 1c + 1d)			1e	
ES		f	Deductions under section 57:-				
SOURCES			i Expenses	fi			
200			ii Depreciation	fii			
			iii Total	fiii			
OTHER		g	Balance (1e – fiii)			1g	
0	2	Win	nings from lotteries, crossword puzzles, races, etc.			2	
	3	Inco	me from other sources (other than from owning race l	orse	s) $(1g + 2)$ (enter lg as nil if $loss$)	3	
	4	Inco	me from owning and maintaining race horses				
		a	Receipts	4a			
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (2a – 2b)			4c	
	5		ome chargeable under the head "Income from other so take 4c loss figure to Schedule CFL)	urces	" (3 + 4c) (enter 4c as nil if loss	5	

ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off Total loss (4c of Schedule –HP)	Business Loss (other than speculation loss) of the current year set off Total loss (A37 of Schedule-BP)	Other sources loss (other than loss from race horses) of the current year set off Total loss (3 of Schedule-OS)	Current year's Income remaining after set off
STN			1	2	3	4	5=1-2-3-4
JUS		Loss to be adjusted					
,	i	House property					
SCOT	ii	Business (excluding speculation profit)					
YEAR	iii	Short-term capital gain					
	iv	Long term capital gain					
CURRENT	v	Other sources (incl. profit from owning race horses)					
	vi	Total loss set-off					
	vii	Loss re	emaining after set-off				

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
1		1	2	3	4	5
i ENT	House property					
USTME	Business (including speculation profit)					
= 1111	Short-term capital gain					
5 🗟 iv	Long-term capital gain					
v P R V	Other sources (profit from owning race horses)					
vi	Total of brought forward loss	set off				
vii	Current year's income remain	ning after set off Total (i5	+ ii5 + iii5 + iv5+v5+vi5)			

Sche	dule	CFL Details of Losses	to be carri	ed forward to	future years				
	Sl. No.	Assessment Year	Date of Filing (DD/MM/ YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
	i	2001-02							
SS	ii	2002-03							
OF LOSS	iii	2003-04							
	iv	2004-05							
CARRY FORWARD	v	2005-06							
ORV	vi	2006-07							
YF	vii	2007-08							
ARR	viii	2008-09							
C,	ix	Total of earlier year losses							
	X	Adjustment of above losses in Schedule BFLA							
	хi	2009-10 (Current year losses)							
	xii	Total loss Carried Forward to future years							

	1	Deduction in respect of units located in Software Technolo	gy Pa	rk		
		a Undertaking No.1	1a			
		b Undertaking No.2	1b			
		c Undertaking No.3	1c			
		d Undertaking No.4	1d			
		e Undertaking No.5	1e		1	
		f Total (1a + 1b+ 1c + 1d + 1e)	11_		1f	
	2	Deductions in respect of units located in Electronic Hardw				
		a Undertaking No.1	2a		1	
		b Undertaking No.2	2b		-	
		c Undertaking No.3	2c		-	
0A		d Total (2a + 2b+ 2c)			2d	
DEDUCTION U/S 10A	3	Deductions in respect of units located in Free Trade Zone				
N U	_	a Undertaking No.1	3a		4	
IO!		b Undertaking No.2	3b		4	
CT			3c		_	
DO			36		2.1	
DE	4	d Total (3a + 3b+ 3c)	7		3d	
	4	Deductions in respect of units located in Export Processing	1	2	_	
		a Undertaking No.1	4a		4	
		b Undertaking No.2	4b		_	
		c Undertaking No.3	4c			
		d Total (4a + 4b+ 4c)			4d	
	5	Deductions in respect of units located in Special Economic				
		a Undertaking No.1	5a			
		b Undertaking No.2	5b			
		c Undertaking No.3	5c			
		d Total $(5a + 5b + 5c)$			5d	
	6	Total of (1f+2d+3d+4d+5d)			6	
					6	
	dule	Deduction under section 10AA			6	
	dule Ded	10AA Deduction under section 10AA uctions in respect of units located in Special Economic Zono	e		6	
	dule Ded	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1	e a		6	
	dule Dedi a b	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2	1		6	
	dule Dedi a b	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1	a		6	
Z	dule Dedi a b	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2	a b		6 d	
DEDUCTION U/S 10AA	dule Dedi a b c	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c)	a b		-	
DEDUCTION U/S 10AA	dule Dedi a b c	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3	a b		-	
DEDUCTION U/S 10AA	dule Ded a b c d	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c)	a b c		-	
DEDUCTION U/S 10AA	dule Dedi a b c d	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B	a b c		-	
DEDUCTION U/S 10AA	dule Dedi a b c d dule	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1	a b c		-	
DEDUCTION U/S 10AA	dule Dedi a b c d ule	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.1 Undertaking No.2	a b c		-	
DEDUCTION U/S 10AA	dule Dedi a b c dule Dedi a b c c	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.1 Undertaking No.2 Undertaking No.2 Undertaking No.3	a b c		-	
DEDUCTION U/S 10AA	dule Dedi a b c d dule Dedi a b c d	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.2 Undertaking No.3 Undertaking No.3 Undertaking No.4	a b c a b c c		-	
ON U/S a DEDUCTION U/S 10AA	dule Dedi a b c dule Dedi a b c d c d c d e	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.3 Undertaking No.4 Undertaking No.5	a b c a b c d		-	
DEDUCTION U/S 10AA	dule Dedi a b c dule Dedi a b c d c d c d e	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.2 Undertaking No.3 Undertaking No.3 Undertaking No.4	a b c a b c d		d	
DEDUCTION U/S 10AA	dule Dedi a b c dule Dedi a b c d c d c d e	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.3 Undertaking No.4 Undertaking No.5	a b c a b c d		d	
DEDUCTION U/S TOB U/S 10AA	dule Dedi a b c d dule Dedi a b c d f	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.3 Undertaking No.4 Undertaking No.5	a b c a b c d		d	
DEDUCTION U/S and DEDUCTION 108 and U/S 108 A	dule a b c d dule Dedi a b c d dule	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.4 Undertaking No.5 Total (a + b + c + d + e)	a b c a b c d		d	
DEDUCTION U/S and DEDUCTION 108 and U/S 108 A	dule Dedi a b c d dule Dedi a b c d d e f	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.4 Undertaking No.5 Total (a + b + c + d + e) Deduction under section 10BA uction in respect of exports of hand-made wooden articles	a b c a b c d e		d	
U/S and DEDUCTION U/S and DEDUCTION U/S and U/S 108 U/S 108 A	dule Dedi a b c dule Dedi a b c d dule Dedi a b c d d e f	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.4 Undertaking No.5 Total (a + b + c + d + e) 10BA Deduction under section 10BA uction in respect of exports of hand-made wooden articles Undertaking No.1	a b c d d e		d	
U/S DEDUCTION U/S HOLD DEDUCTION U/S 108 U/S 1	dule Dedi a b c dule Dedi a b c d dule Dedi a b c d e f	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.4 Undertaking No.5 Total (a + b + c + d + e) Deduction under section 10BA uction in respect of exports of hand-made wooden articles Undertaking No.1 Undertaking No.1 Undertaking No.1	a b c a b c d e		d	
U/S DEDUCTION U/S HOLD DEDUCTION U/S 108 U/S 1	dule Dedi a b c d dule Dedi a b c d b c d b c d b c d c d c d c d c c d c d	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.4 Undertaking No.5 Total (a + b + c + d + e) Deduction under section 10BA uction in respect of exports of hand-made wooden articles Undertaking No.1 Undertaking No.1 Undertaking No.1 Undertaking No.2	a b c d e a b c c		d	
ON U/S A DEDUCTION U/S A 10B U/S 10AA	dule b c d dule Dedi a b c d e f	Deduction under section 10AA uctions in respect of units located in Special Economic Zone Undertaking No.1 Undertaking No.2 Undertaking No.3 Total (a + b + c) Deduction under section 10B uction in respect of hundred percent Export Oriented units Undertaking No.1 Undertaking No.2 Undertaking No.3 Undertaking No.4 Undertaking No.5 Total (a + b + c + d + e) Deduction under section 10BA uction in respect of exports of hand-made wooden articles Undertaking No.1 Undertaking No.1 Undertaking No.1	a b c a b c d e		d	

f

Deduction under section 10A

chedule 10A

f Total (a+b+c+d+e)

SUI	euu	e out	Details of dollations entitled for deduction d	muei	section	800		
	A	Dona	ations entitled for 100% deduction					
		Nam	ne and address of donee					Amount of donation
		i					Ai	
		ii		Aii				
		<u> </u>						
		iii		Aiii				
		iv			Aiv			
		v		Av				
		vi	Total	Avi				
	В		ations entitled for 50% deduction where donee not req	on				
			(5) (vi)					
SNC		Nam	ne and address of donee		Amount of donation			
DETAILS OF DONATIONS		i					Bi	
ON		ii					Bii	
F D		iii					Biii	
SO		iv					Biv	
AIL		v					By	
ET			Total				Bvi	
D	С		ations entitled for 50% deduction where donee is requi	rad	to be an	aroved under section		
	C		(5) (vi)	ııcu	to be ap	proved under section		
·			ne and address of donee			PANof donee		Amount of donation
		i					Ci	
		ii					Cii	
		-						
		iii					Ciii	
		iv					Civ	
		v					Cv	
		vi Total						
·	D		Total donations (Avi + Bvi	+ Cv	ri)		D	
		l .	`				ı	
Sch		e 80-						
	a		uction in respect of profits of an enterprise referred to ction 80-IA(4)(i) [Infrastructure facility]	a				
	b		uction in respect of profits of an undertaking referred	b			-	
IA	~		section 80-IA(4)(ii) [Telecommunication services]					
80-IA	c		uction in respect of profits of an undertaking referred	c				
U/S	a		section 80-IA(4)(iii) [Industrial park and SEZs]				_	
ON	d		uction in respect of profits of an undertaking referred section 80-IA(4)(iv) [Power]	d				
DEDUCTION U/S	e		uction in respect of profits of an undertaking referred	e				
DUC			section 80-IA(4)(v) [Revival of power generating plant]					
DE			deduction in respect of profits of an undertaking					
			rred to in section 80-IA(4)(vi) [Cross-country natural distribution network]					
	f	0	Il deductions under section 80-IA $(a + b + c + d + e)$		l		f	
		ļ	, ,					<u> </u>
che	dule	80-I	B Deductions under section 80-IB					
		Ded	uction in respect of industrial undertaking referred to	a				
		in se	ection 80-IB(3) [Small-scale industry]					
·IB	b		uction in respect of industrial undertaking located in	b				
DEDUCTION U/S 80-IB	С		mu & Kashmir [Section 80-IB(4)] uction in respect of industrial undertaking located in	c				
n/s			strially backward states specified in Eighth Schedule					
ON		[Sec	tion 80-IB(4)]					
CII	d		uction in respect of industrial undertaking located in	d				
DO	e		strially backward districts [Section 80-IB(5)] uction in the case of multiplex theatre [Section 80-	e				
DE		Deal IB(7		E				
	f	Ded	uction in the case of convention centre [Section 80-	f				
		IB(7						

					f company carrying or	n sci	entific	g								
				tion 80-IB	ooajj f undertaking which b	egin	18	h								
		commerci	ial p	oroduction	or refining of minera											
	i	[Section 8	10-11 n in	B(9)] the case o	f an undertaking deve	loni	no and	i					-			
		building l	ious	sing projec	cts [Section 80-IB(10)]											
				the case of [Section 8	f an undertaking oper [0-IB(11)]	atin	g a cold	j								
	k	Deduction	n in	the case o	f an undertaking enga			k								
		vegetable	s [Š	ection 80-1												
					f an undertaking enga andling, storage and	ged	in	l								
					rains [Section 80-IB(1	1A)]									
					f an undertaking enga			m								
		operating IB(11B)]	and	a maintain	ning a rural hospital [S	secti	on 80-									
	n		ucti	ion under	section 80-IB (Total o	f a to	o m)	I					n			
													•			
che	dule	80-IC or	80-I	Ded Ded	luctions under section	80-	IC or 80-I	E								
'					industrial undertakir	ıg lo	cated in S	ikkin	n				1			
					industrial undertakin	_				adesh			2			
7)					industrial undertakin	_							3			
30-IC	4	a Assa		respect of	industrial undertakin	ig lo	cated in 1	North 4a	-East				_			
N/S				nal Pradesl	h			4b					_			
ONI		c Man						4c								
СП		d Mizo						4d								
DEDUCTION U/S 80-IC		e Megl						4e								
		f Naga		<u>a</u>				41 4g	4f							
				deduction	for undertakings loca	ted	in North-	1	Total o	f 4a to 4g	<u>.</u>		4h	1		
	5				section 80-IC or 80-IE						<i>'</i>		5			
Sch	edul	e VI-A		Deductio	ons under Chapter VI	-A										
	a	80G			•	g	80IB (n o)	f Sche	edule							
	b	80GGA					80-IB 80IC/ 80-	JE (5 of								
SNS	D	OUGGA					Schedule (
Ш		80GGB				i	<i>IE</i>) 80ID/ 80J						_			
TOTAL DEDUCTIONS								JA								
DE	d	80GGC				j	80JJAA									
TAI		80IA (f of		.4.)		k	80LA									
ТО		Schedule 8	8 <i>0-1</i>	A)												
														1		
	m	1 otal ded	ucti	ons under	Chapter VI-A (Total	ot a	то к)						m			
				_												
Sch					hargeable to Income t	ax a										
	Sl No	Section code	M	Special rate (%)	Income i		Tax thereo	on	Sl No	Section code	Ø	Special rate (%)	I	ncome i	Ta	x thereon ii
•]	` '				
VTE	1								6							
L RA	2								7							
SPECIAL RATE	3								8							
SPE	4								9							
	5								10							
												<u> </u>	Tota	l (1ii to 10 ii)	
	11															

	1	Interest income	1	
ME	2	Dividend income	2	
INCOME		Long-term capital gains on which Securities Transaction Tax is paid	3	
	4	Net Agriculture income(other than income to be excluded under rule 7, 7A, 7B or 8)	4	
EXEMP	5	Share in the profit of firm/AOP etc.	5	
EXI	6	Others	6	
	7	Total (1+2+3+4+5+6)	7	

Sche	dule	MAT Computation of Minimum Alternate Tax pa	yable	under section 115JB			
	1	Whether the Profit and Loss Account is prepared in accord Companies Act, 1956 (If yes, write '1', if no write '2')	lance	with the provisions of Parts II a	nd II	I of Schedule VI to the	
	2	Whether, for the Profit and Loss Account referred to in ite same method and rates for calculating depreciation have before the company at its annual general body meeting? (It	een fo	ollowed as have been adopted for			
	3	Profit before tax as shown in the Profit and Loss Account (3				
	4	Additions (if debited in profit and loss account)					
		a Income Tax paid or payable or its provision (other than FBT)	4a				
		b Reserve (except reserve under section 33AC)	4b				
		c Provisions for unascertained liability	4c				
		d Provisions for losses of subsidiary companies	4d				
		e Dividend paid or proposed	4e				
MINIMUM ALTERNATE TAX		f Expenditure related to exempt income under sections 10, 10AA, 11 or 12 [exempt income excludes income exempt under section 10(38)]	4f				
NAT		g Depreciation attributable to revaluation of assets	4g				
ER		h Others (including residual unadjusted items)	4h				
AL1		i Total additions (4a+4b+4c+4d+4e+4f+4g+4h)			4i		
UM	5	Deductions					
IINIM		a Amount withdrawn from reserve or provisions if credited to Profit and Loss account	5a				
N		b Income exempt under sections 10, 10AA, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5b				
		c Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation	5c				
		attributable to revaluation of asset	5)				
		d Loss brought forward or unabsorbed depreciation whichever is less	5d				
		e Profit of sick industrial company till net worth is	5e				
		equal to or exceeds accumulated losses					
		f Others (including residual unadjusted items)	5f				
		g Total deductions (5a+5b+5c+5d+5e+5f)			5g		
	6	Book profit under section 115JB (3+ 4i – 5g)			6		
	7	Tax payable under section 115JB [10% of (6)]			7		
Scho	edule	Computation of tax credit under section 11	15JA	4			
	1	Tax under section 115JB in assessment year 2008-09			1		
	2	Tax under other provisions of the Act in assessment year 2	008-0	9	2		
MAT CREDIT	3	Amount of MAT liability in respect of assessment year 200 subsequent assessment years [enter $(1-2)$ if 1 is greater th forward MAT credit for assessment year 2006-07 and 2007	an 2,		3		
CR	4	Tax under section 115JB in assessment year 2009-10	4				
MAT	5	Tax under other provisions of the Act in assessment year 2	009-1	0	5		
	6	Amount of tax against which credit in respect of 3 is availa 4, otherwise enter 0			6		
	7	Amount of tax credit under section 115JAA [enter lower of	f 3 an	d 6]	7		
		<u>, </u>					

	0	credit in subsequent assessment years [enter $(3-7)$ if 3 is n				0		
	9	Amount of MAT liability in respect of assessment year 200			<u>vj</u>	9		
		subsequent assessment years [enter (4 – 5) if 4 is greater th	an 5,	otherwise enter 0]				
Sche		Details of payment of Dividend Distribution						
		Date of declaration of distribution or payment of any divid		profits of domestic comp	oanies	1		
	2	Rate of dividend, distributed or paid during the previous y	ear					
		a Interim (rate %)	2a					
ľAX		b Final (rate %)	2b					
NO	3	Amount of any dividend declared, distributed or paid				3		
H	4	Tax payable on dividend declared, distributive or paid						
SIB.		a Additional Income-tax payable under section 115-O	4a					
ISTI		b Surcharge on 4a	4b					
D D		c Education Cess on (4a + 4b)	4c					
DIVIDEND DISTRIBUTION TAX		d Total tax payable (4a + 4b + 4c)				4d		
M	5	Interest payable under section 115P				5		
D		Additional income-tax + interest payable (4d + 5)				6		
		Tax and interest paid (Total of v Schedule DDTP)				7		
		Net payable/ refundable (6-7)				8		
	0	Net payable/ refundable (6-7)				0		
Sche	dul	e - FBI Information regarding calculation of value	of fi	ringe benefits				
24311	1	Are you having employees based both in and outside India			te 2			П
FIT	2	If answer to '1' is yes, are you maintaining separate books				rations	?	H
FRINGE BENEFIT INFORMATION		If yes write 1, and if no write 2						<u> </u>
E BI	3	Total number of employees						
NG.		a Number of employees in India					3a	
FR IN		b Number of employees outside India					3b	
		c Total number of employees					3c	
h 1								
Sche	saur Sl.	Computation of value of fringe benefits		Amount/value of	Percent		I V	alue of fringe benefits
	No.	Nature of expenditure		expenditure*	-age		"	iv= ii x iii ÷ 100
		i		ii	iii			iv
	1	Free or concessional tickets provided for private journeys	1ii		100		1iv	
		of employees or their family members (the value in column ii						
		shall be the cost of the ticket to the general public as reduced by the amount, if any, paid by or recovered from the employee)						
	2	Any specified security or sweat equity shares [Sections	2ii		100		2iv	
		115WB(1)(d) [Difference between the fair market value on the vesting date and amount recovered from or paid by the						
		employee] and contribution to an approved						
FITS		superannuation fund for employees (in excess of one lakh						
ENE	3	rupees in respect of each employee) Entertainment	3ii		20		3iv	
E B	4	Hospitality in the business other than business	aii		20		317	
SING		referred to in 4b or 4c or 4d					aiv	
FF		b Hospitality in the business of hotel	bii		5		biv	
VALUE OF FRINGE BENEFITS		c Hospitality in the business of carriage of passengers or goods by aircraft	cii		5		civ	
VA		d Hospitality in the business of carriage of passengers or goods by ship	dii		5		div	
		Conference (other than fee for participation by the employees in any conference)	5ii		20		5iv	
	6	Sales promotion including publicity (excluding any	6ii		20		[
		expenditure on advertisement referred to in proviso to section 115WB(2)(D)					6iv	

7ii

aii

bii

Employees welfare

Conveyance, in the business other than the business referred to in 8b or 8c or 8d

Conveyance, in business of construction

20

20

5

7iv

aiv

biv

	с	Conveyance in the business of manufacture or production of pharmaceuticals	cii		5	civ	
	d	Conveyance in the business of manufacture or production of computer software	dii		5	div	
9	a	Use of hotel, boarding and lodging facilities in the business other than the business referred to in 9b or 9c or 9d or 9e	aii		20	aiv	
	b	Use of hotel, boarding and lodging facilities in the business of manufacture or production of pharmaceuticals	bii		5	biv	
	c	Use of hotel, boarding and lodging facilities in the business of manufacture or production of computer software	cii		5	civ	
	d	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by aircraft	dii		5	div	
	e	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship	eii		5	eiv	
10	a	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car	aii		20	aiv	
	b	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car	bii		5	biv	
	airc busi	air, running (including fuel) and maintenance of rafts and the amount of depreciation thereon in the iness other than the business of carriage of passengers oods by aircraft	11ii		20	11iv	
12	Use	of telephone (including mobile phone) other than enditure on leased telephone lines	12ii		20	12iv	
13	Mai hous	ntenance of any accommodation in the nature of guest se other than accommodation used for training poses	13ii		0	13iv	
14	Fest	tival celebrations	14ii		20	14iv	
15	Use	of health club and similar facilities	15ii		50	15iv	
16	Use	of any other club facilities	16ii		50	16iv	
17	Gift	s	17ii		50	17iv	
18	Scho	olarships	18ii		50	18iv	
19	Tou	r and Travel (including foreign travel)	19ii		5	19iv	
20	-	ue of fringe benefits (total of Column iv)				20iv	
21		nswer to '1' of Schedule-FBI is no, value of fringe bene	fits (same as20iv)		21iv	
	1	nswer to '2' of Schedule-FBI is yes, value of fringe bene				22iv	
	If a	nswer to '2' of Schedule-FBI is no, value of fringe benefitive x 3a of Schedule-FBI ÷3c of Schedule-FBI)		·		23iv	
24	valu	ne of fringe benefits(21iv or 22iv or 23iv as the case may	be)			24iv	

value of fringe benefits(21iv or 22iv or 23iv as the case may be)

*If answer to '2' of Schedule-FBI is yes, enter the figures in 1ii to 19ii on the basis of books of account maintained for Indian operation.

SI No	 me of Bank & Branch		BS	R C	ode		Date of Deposit (DD/MM/YYYY)	S	Num halla	ber of n	Amount (Rs)
i							,				
ii											
iii											
iv											
v											
vi											

Е	SI No	Tax Deduction Account Number (TAN) of the Deductor	Unique Transaction Number (UTN)	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
INCOME	(1)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
INC	i							
ON								
TDS	ii							
`								

ъ	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Unique Transaction Number (UTN)	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deducted	Amount out of (6) to be allowed as credit during the year
INCOME	(1)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
ON	i							
TCS	ii							

SI No	Name of Bank & Branch	В	SR C	ode	Date of Deposit (DD/MM/YYYY)	S	Nun halla	iber o in	of	Amount (Rs)
i										
ii										
iii										
iv										
v										

SI No	Name of Bank & Branch		BS	SR C	ode		Date of Deposit (DD/MM/YYYY)	S	Nun halla	ıber o ın	of	Amount (Rs)
i												
ii												
iii												
iv												
v												